### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2409

# TO BE ANSWERED ON THE 9<sup>TH</sup> MARCH, 2021/ PHALGUNA 18, 1942 (SAKA) BODO PEACE ACCORD

#### 2409. SHRI M. BADRUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the Bodo Peace Accord 2020 signed by the Government and the State Government of Assam with four factions of the National Democratic Front of Bodoland (NDFB) and All Bodo Students' Union etc., point-wise alongwith the reasons for acceptance and rejection;

(b) whether many villages with majority of nonbodo population have also been included in it despite high court order for exclusion of these villages;

(c) whether the Government will consider exclusion of these non-bodo villages from Bodoland Territorial Council (BTC) as due to a long history of violence in the area, non-bodo people have been demanding for exclusion of their villages ; and

(d) if so, the details thereof and if not, the reasons therefor?

#### ANSWER

#### **MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

#### (SHRI G. KISHAN REDDY)

(a) A Memorandum of Settlement (MoS) was signed on 27.01.2020 with factions of the National Democratic Front of Bodoland (NDFB), All Bodo Students Union etc. This MoS seeks to increase the scope and power of Bodoland Territorial Council and to streamline its functioning; resolve issues related to Bodo people residing outside Bodoland Territorial Area Districts (BTAD); promote and protect Bodo's social, cultural, linguistic and ethnic identities; provide legislative protection for the land rights of tribals; ensure quick development of tribal areas and rehabilitate members of NDFB factions. MoS also provides for establishing a Bodo-Kachari Welfare Council as per existing procedure, notifying Bodo language as an associate official language in the State and to set up a separate directorate for Bodo medium schools. A provision is also there for a special Development package of Rs.1500 crores to undertake specific projects for the development of Bodo areas.

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(b) to (d): In pursuance of Clause 3.1 of MoS relating to 'Alteration of Area of BTAD', Govt. of Assam has appointed a Commission on 29<sup>th</sup> September, 2020 to examine inter-alia and recommend on inclusion of villages contiguous to BTAD and having majority tribal population, as demanded by Bodo organizations and exclusion of villages currently under BTAD which are contiguous to non-Sixth Schedule areas and have majority non-tribal population.

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